

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-184/252/ND/2018

In the matter of :
TPS India Private Ltd

....PETITIONER

SECTION :
Under Section 252

Order delivered on 27.2.2018

Coram :
R. Varadharajan,
Hon'ble Member (Judicial)

V.K. Subburaj
Hon'ble Member (Tech.)
Ms. Saroj Rajaware,
Hon'ble Member (Tech.)

For the Petitioner /applicant :
For the Respondent/Corporate Debtor : :
For the Intervener :-

ORDER

Learned Counsel for the Appellant is present and represents that an advance copy of the petition along with annexure has been duly served on the Respondent ROC on 20.2.2018 and in relation to the same, proof of dispatch has been placed at page-87 of the typed set of documents. However, none is present for the respondent ROC. For this purpose, three weeks time is granted to file reply to the respondent ROC to file its observations/report. The Appellant is also directed to serve a copy of the appeal along with annexure to the jurisdictional office of the Income tax Department which completed the last assessment of the Company prior to its striking off. Further, a copy of the appeal along with annexure should also be made available to the Ld. Standing Counsel appearing for Income tax Department before this Tribunal within a period of one week. Income tax Department to respond within the next date of hearing .

Post the matter on 26.3.2018.

-Sd-

(V.K. SUBBURAJ)
MEMBER (TECH.)

-Sd-

(MS. SAROJ RAJAWARE)
MEMBER (TECH.)

-Sd-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Sarjit